

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C)-PIL No. 18799 of 2021

Bimalendu Pradhan ***Petitioner***

Mr. Mohit Agarwal, Advocate

-versus-

State of Odisha and others ***Opposite Parties***

Mr. Debakanta Mohanty, AGA for State

Mr. B.P. Tripathy, Advocate for ORERA

Mr. S.S. Mohanty, Advocate for Intervener

CORAM:
THE CHIEF JUSTICE
JUSTICE M.S. RAMAN

ORDER
24.11.2022

Order No.

12. 1. At the outset, it is noticed that a Special Leave Petition (SLP Civil Diary No.28288 of 2022) was filed against the order dated 24th August, 2022 of this Court in the present petition, which was dismissed by the Supreme Court on 4th November, 2022 by the following order:

“Permission to file special leave petition is granted.

The present petition has been filed against the interim order passed by the High Court and the substantive petition is still pending adjudication and what being urged by learned counsel for the petitioners has been noticed by the High Court in paragraph No.9 of the order impugned.

We find no error in the order impugned. The special leave petition is accordingly dismissed.

However, the petition is at liberty to file fresh/further application if so advised before the High Court in the pending substantive proceedings.

Pending application(s), if any, stands disposed of accordingly.”

2. Mr. Debakanta Mohanty, learned Additional Government Advocate (AGA) has placed before this Court a written instruction received by him on 23rd November, 2022 from the Principal Secretary to the Government, Housing & Urban Development Department stating that the draft Odisha Apartment (Ownership and Management Bill) along with the opinion of the learned Advocate General has been submitted to the Law Department for preparation of the final draft of the Bill. It is stated that the final draft received from the Law Department will, after the approval of the State Cabinet, be placed before the Legislative Assembly which is currently in session.

3. Mr. Mohanty, learned AGA undertakes to file an affidavit, positively within a week, i.e., on or before 1st December, 2022, clarifying the specific query posed by this Court in Para-9 of its order dated 27th September, 2022.

4. List on 7th December, 2022 at 2.00 pm.

(Dr. S. Muralidhar)
Chief Justice

(M.S. Raman)
Judge

S. Behera